

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 219
CP-184/ND/2023

IN THE MATTER OF:

Sharad Duggal

... Applicant/Petitioner

Versus

Dimple Creations Pvt. Ltd. & Ors.

... Respondent

Under Section: 241 (1) & 242 (4)

Order delivered on 02.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Arpit Dwivedi and Adv. Sakshi Kapoor

For the Respondent : Adv. Swapnil Gupta, Adv. Abhinav Mishra, Adv. Vaibhav Mendiratta and Adv. Sajal Jain for Respondent No. 1 and 2

For the RP :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

The Ld. Counsels for the parties jointly submitted that there is positive development in the direction of settlement before the Ld. Mediator. Having submitted so, they prayed for a short adjournment. At their request, the hearing is deferred to 16.05.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)